

four times a year. Every time the Parliament is in session there is a meeting of the Consultative Committee. Shri Bimal Ghose and also Shrimati Renu Chakravartty are there.

Shrimati Renu Chakravartty: Sir, schemes are not submitted in the Consultative Committee; they are submitted elsewhere.

Shri Mehr Chand Khanna: When the hon. Member can bring to my notice individual cases of A, B, C, D and E—in fact, I got a letter from her only yesterday bringing to my notice an individual case—why can't she send up a scheme? I do not understand. By merely saying here that lands are there in West Bengal.....

Shrimati Renu Chakravartty: Sir, the hon. Minister should not mislead the House. He has been given many schemes, and it is wrong to say that he has not received any schemes.

Shri Mehr Chand Khanna: Sir, I am very grateful to you for the time that you have given to me. I only want to repeat that the decision of the Government should not be misunderstood, and I want the co-operation of, more so, the hon. Members opposite in having these decisions implemented;

these decisions, in my view, are the best, they are in the best interests of the displaced persons and their speedy rehabilitation.

Mr. Chairman: What about Shri Das Gupta's amendment.

Shri B. Das Gupta: I beg to withdraw it.

The amendment was, by leave, withdrawn.

17.09 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL

REPORT OF JOINT COMMITTEE

Shri Jaganatha Rao (Koraput): Sir, I beg to present the Report of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957.

BUSINESS ADVISORY COMMITTEE

TWENTY-NINTH-REPORT

Shri Rane (Buldana): Sir, I beg to present the Twenty-ninth Report of the Business Advisory Committee.

17.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, the 11th September, 1958.